No.10(29)/2013-IPR N&C

Government of India Ministry of Commerce & Industry Department for Promotion of Industry and Internal Trade IPR-N&C Section

Udyog Bhawan, New Delhi. Dated 1st April, 2019.

ORDER

Subject: Deputation of Shri Prashanth Kumar S Bhairappanavar, Senior Examiner of Trade Marks and Geographical Indications for participating in the informal brainstorming session on Geographical Indications on 8-9 April 2019 at Singapore (excluding travel time).

Sanction of the President is hereby accorded to the deputation of Shri Prashanth Kumar S Bhairappanavar, Senior Examiner of Trade Marks and Geographical Indications for participating in the informal brainstorming session on Geographical Indications on 8-9 April 2019 at Singapore (excluding travel time).

- 2. The tour will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicate above, excluding journey time and enforced halts, if any.
- 3. The above-mentioned participant would be entitled to the following expenditure:

Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible
Hotel accommodation	As applicable
Contingency	As per norms
Local Transport (including airport drop and pickup)	To be provided/hired by the High Commission of India in Pretoria, South Africa
I ·	As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and transport	As per entitlement

- 4. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.
- 5. The cost on travel, DSA, hotel accommodation in respect of hi, will be debitable to the CGPDTM's budget head as per his entitlement and would be borne by Government of India during the period of his deputation. DSA etc. may be paid to him by High Commission of India, Singapore. Hotel accommodation will be arranged by High Commission of India, Singapore This sanction will be treated as an authority for the payment.
- 6. The officer will furnish a report on their visit after return from abroad.
- 7. The expenditure on air travel, daily allowance, hotel accommodation, etc. on the deputation of Shri Prashanth Kumar S Bhairappanavar, Senior Examiner of TM & GI will be debitable to appropriate CGPDTM's Head 3475; Other Economic Services (Major Head) 00.102-Regulation of Patents, Designs and Trade Marks (Minor Head) 01- Controller General of Patents, Designs and Trade Marks; 01.01-General; 01.01.12- Foreign

Travel Expenses under Demand No. 12 of the Department for Promotion of Industry and Internal Trade for the year 2019-20.

8. This issues with the concurrence of the IF Wing of the Department for Promotion of Industry and Internal Trade vide their Dy.No.20441 dated 29.03.2019.

(Praveen Kumar Sachan) Under Secretary to the Govt. of India Email:prav.sachan@gov.in

To:-

- 1. Pay & Accounts Officer, O/o CGPDTM, Boudhik Sampada Bhawan, S.M. Road, Antop Hills, Mumbai-
- 2. High Commission of India, Singapore.
- 3. Ministry of External Affairs, Southern Division, Jawahar lal Nehru Bhawan, New Delhi
- 4. Shri Prashanth Kumar S Bhairappanavar, Senior Examiner of Trade Marks and Geographical Indications
- 5. PSO to SDIIPTPP/ Sr. PPS to JS(RA)/ PS to SDO(AK).
- 6. O/o CGPDTM, Mumbai.
- 7. Fin-II Section/Protocol Section/ /Guard File.